

this House the names of the members so appointed by Rajya Sabha to the Joint Committee”.

The motion was adopted.

(v) JOINT COMMITTEE ON OFFICES OF PROFIT

Shri G. N. Dixit (Etawah): I beg to move:

“That this House recommends to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri-mati Sharda Bhargava, Shri Hira Vallabha Tripathi and Shri Lokanath Misra from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”.

Mr. Speaker: The question is:

“That this House recommends to Rajya Sabha that Rajya Sabha do elect three members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri-mati Sharda Bhargava, Shri Hira Vallabha Tripathi and Shri Lokanath Misra from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee.”.

The motion was adopted.

the Select Committee on the Bill to provide for the constitution of a High Court for the Union Territory of Delhi, for the extension of the jurisdiction of that High Court to the Union Territory of Himachal Pradesh and for matters connected therewith, be further extended up to the 18th April, 1966.”.

Mr. Speaker: The question is:

“That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the constitution of a High Court for the Union Territory of Delhi, for the extension of the jurisdiction of that High Court to the Union Territory of Himachal Pradesh and for matters connected therewith, be further extended up to the 18th April, 1966.”.

The motion was adopted.

12.41 hrs.

DEMANDS* FOR GRANTS—contd

MINISTRY OF LAW—contd

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Law. The hon. Law Minister may continue his speech now.

12.41 hrs.

DELHI HIGH COURT BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri Krishnamoorthy Rao: (Shimoga): I beg to move:

“That the time appointed for the presentation of the Report of

Shri S. M. Banerjee (Kanpur): Before the hon. Law Minister starts, I have a submission to make. After the Demands for Grants under the control of the Ministry of Law, we shall be having for discussion those under the control of the Department of Parliamentary Affairs and then those under the control of the Ministry of Transport and Aviation. So, the

*Moved with the recommendation of the President.